

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No.25 of 2013 and IA No. 41 of 2013

Dated: 4th March, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)**

Gujarat State Petronet Ltd. Appellant (s)

Versus

Petroleum & Natural Gas Regulatory Board ... Respondent (s)

**Counsel for the Appellant (s): Mr. C. S. Vaidyanathan, Sr. Adv.
Mr. Piyush Joshi,
Mr. Aspi Kapadia,
Ms. Nimisha Singh Dutta,
Ms. Sumiti Yadava &
Mr. Simon Benjamin**

Counsel for the Respondent(s): Mr. Saurav Aggarwal

ORDER

Learned Counsel for the Appellant insists for the interim relief in pursuance of the prayer made in I.A. No.41 of 2013. On the last date of hearing, the Appeal was admitted and notice was ordered. No notice was issued in I.A. No. 41 of 2013.

In view of the insistence of Mr. C.S. Vaidyanathan, Learned Senior Counsel for the Appellant, Mr. Saurav Aggarwal, Learned Counsel takes notice on behalf of the Board today in I.A. No. 41 of 2013. Accordingly, he is directed to file reply on or before 12.3.2013 after serving copy on the other side in the Application for the interim relief.

Post the matter on **20th March, 2013 at 2.30 p.m.** for hearing I.A. No. 41 of 2013.

**(Nayan Mani Borah)
Technical Member (P&NG)**

rkt/rt

**(Justice M. Karpaga Vinayagam)
Chairperson**